

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00258/2020

Tuesday this the 7th day of July, 2020

CORAM:

Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member

Radhakrishna Pillai.C.
 Assistant Engineer,
 Doordarshan Kendra, Thiruvananthapuram-695 002,
 Residing at T.C.23/1186(3),Sai Vibhoothi,
 Melarannoor, Karamana P.O., Thiruvananthapuram-695 002.
 Ph.No.9447451213.

Applicant

(By Advocate : Mr. Vishnu S.Chempazhanthiyil)

V e r s u s

1. The Deputy Director General,
 Doordarshan Kendra, Kudappanakunnu,
 Thiruvananthapuram-695 043.
2. The Additional Director General(E)
 South Zone,All India Radio & Doordarshan,
 Swami Sivananda Salai, Chennai-600 005.
3. The Director General,
 Doordarshan Kendra, Mondi House, Copernicus Marg,
 New Delhi-110001
4. Prasar Bharati (Broadcasting Corporation of India),
 through its Chief Executive Officer,
 PTI Building, Sansad Marg, New Delhi-110 011.
5. Union of India, represented by the
 Secretary to the Government of India,
 Ministry of Information and Broadcasting, A-Wing,
 Sastri Bhavan,`A' Wing, New Delhi-110001. **Respondents**

(By Advocate : Mr.Sinu G Nath ACGSC)

This application having been heard on 07.07.2020, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Hon'ble Mr. P.Madhavan, Judicial Member –

The matter is heard through video conference.

2. The applicant is an Assistant Engineer working in DDK Thiruvananthapuram. He is under orders of transfer to DDK Guwahati. The applicant has submitted Annexure A2 representation requesting to accommodate him at nearby stations or in stations with one year tenure. The Original Application is filed seeking the following reliefs:

*" 1. Call for the records leading to the issue of Annexure A1 and set aside Annexure A1 to the extent applicant is transferred and posted to DDK Guwahati.
 2. Direct the respondents to consider accommodating the applicant, in any of his choice stations as indicated in Annexure A2. Or in the alternative;
 3. Direct the respondents to consider retaining the applicant at DDK Thiruvananthapuram itself
 4. Any other further relief or order as this Tribunal may deem fit and proper to meet the ends of justice.
 5. Award the cost of these proceedings. "*

3. Learned counsel for the applicant submits that the applicant has been

transferred to Guwahati which is a far away place and he has given a representation to the respondents as Annexure A-2. But the same was not considered so far. He is not relieved so far. He will be satisfied if his representation is considered properly by the competent authority.

4. In view of the limited submission, the Original Application is disposed of at the admission stage itself by directing the competent authority to consider Annexure A-2 representation within a period of three weeks from the date of receipt of a copy of this order.

5. Till that time, the applicant shall not be relieved from the present place of posting.

6. The Original Application is disposed of as above without going into the merit.

(K.V.EAPEN)
ADMINISTRATIVE MEMBER

(P.MADHAVAN)
JUDICIAL MEMBER

List of Annexures

Annexure A1 : True copy of the order No.8/1/2020-S(IV)/HRD-2 dated 11.3.2020 issued by the 3rd respondent.

Annexure A2 : True copy of representation dated 16.3.2020 to the 3rd respondent.

Annexure A3 : True copy of the communication No.A-10011/NTP/2019-PPC dated 20.04.2020 issued by the Office of the 3rd respondent.

Annexure A4 : True copy of the certificates issued by the Principal, Holy Angels School, Nanthancode, Thiruvananthapuram.

Annexure A5 : True copy of the request of Shri D.Ravikumar along with forwarding letter of the Head of the Office.

Annexure A6 : True copy of the medical certificate issued by the Department of Pediatric Nephrology, S.A.T.Hospital, Govt. Medical College, Thiruvananthapuram.

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